

(b) In view of (a) above, the question of having an out-of-court settlement does not arise.

Reserved and Trained Pool Employees in P and T Department

3881. PROF. NARAIN CHAND PARASHAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government have taken note of the sufferings of such temporary/ adhoc or casual employees working in the various Central Government Departments like the Reserve Trained Pool in Posts and Telecommunications, who do not get the benefits of work charged employees even after many years of service as they cannot be absorbed on regular service on account of the ban on recruitment imposed by the Ministry of Finance ;

(b) if so, the action taken to extend these benefits to the temporary employees to ensure their absorption in the regular service ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir. It is a fact that Department of Posts and Department of Telecom. under Ministry of Communications have been employing Reserve Trained Pool candidates on hourly basis in various cadres to work as Short Duty till their regular absorption. The Reserve Trained Pool Staff can only be absorbed against regular vacancies and as when new posts are sanctioned they would be absorbed. However, the general restriction on filling up the posts because of economy measures has affected their absorption.

(b) To afford some relief to these RTP candidates, recently hourly rate of wages has been revised upwards to Rs. 3.85 and the concession of paid weekly off has been extended to these RTPs who work continuously for six days in a week. It would

be possible to provide them in regular vacancies as soon as additional posts are created. Attempts are also being made to fill up the posts whenever found absolutely necessary so that RTPs can be absorbed against these.

(c) Does not arise.

Production and Import of Cement

5882. SHRI P. M. SAYEED :
SHRI BANWARI LAL
PUROHIT :

Will the Minister of INDUSTRY be pleased to state :

(a) the position of production of cement in the country ;

(b) whether large quantity of cement is being imported at present to meet the domestic demand ;

(c) the quantity of cement that is proposed to be imported during 1986-87 and names of the countries from where cement would be imported ; and

(d) when India is likely to become self-sufficient in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Production of cement in the country has increased from 18.56 million tonnes in 1980-81 to 30.17 million tonnes in 1984-85 and is expected to be of the order of about 32.7 million tonnes during 1985-86.

(b) and (c) No, Sir. 5 lakh tonnes of cement was authorised for import during 1985-86 in respect of which the State Trading Corporation of India executed contracts with G.D.R., Poland, Romania, Czechoslovakia, DPR Korea and Indonesia. Out of the above, a quantity of 330 lakhs tonnes has so far been imported. The balance quantity is likely to be imported during 1986-87. There is no proposal to import any further quantity at present.

(d) By about the end of the Seventh Plan.